

DIVISION BENCH
COURT - II

P-111

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/82(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 18TH JULY 2024

IN THE MATTER OF	CENTRAL BANK OF INDIA LIMITED VS REKHA MANNOJ JAIN
UNDER SECTION	SECTION 95(1)

Appearance (via video conferencing/physically)

Ms. Anshumala Bansal, Adv.] For Petitioner
Mr. R Chowdhury, Adv.

Mr. Rajarshi Banerjee, Adv.] For Respondent

ORDER

1. Ld. Counsels for the parties present.
2. Ld. Counsel appearing for Central Bank of India Limited would obtain instructions whether there is a sanction of settlement proposal for the Principal Borrower in connection with the present Personal Guarantor.
3. For the purpose, Ld. Counsel for Personal Guarantor is directed to share copy of the applicable document through the Ld. Counsel appearing for the bank.
4. Let the instructions be obtained in 7 days.
5. We find that on previous occasion i.e. on 23.04.2024, it was submitted by Ld. Counsel for Personal Guarantor that they have not received notice under Rule 7(b).
6. Ld. Counsel for bank submits that postal receipt is already annexed to the Form B notice as it appears in Annexure U, Page No. 223 of the petition.
7. Post this matter on **28.08.2024**.

**D. Arvind
Member (Technical)**

**Bidisha Banerjee
Member (Judicial)**